

(2)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.  
ORIGINAL APPLICATION NO.1104 OF 2006.

ALLAHABAD THIS THE 16<sup>TH</sup> DAY OF OCTOBER, 2006.

**HON'BLE DR. G.C. SRIVASTAVA, V.C.**  
**HON'BLE MR. A.K. BHATNAGAR, J.M**

Prem Prakash Srivastava  
S/o late Sri Amar Nath Srivastava  
Aged about 51 years, Senior Section Engineer,  
(Permanent Way), Ultrasonic Flaw Detection Unit,  
Under Senior Divisional Engineer (I), Mughalsarai,  
Easter Central Railway.  
Address For all Communications:  
C/o Sri Y. Pandey, R/o 958-Y, Harshvardhan Nagar, (Near  
Sangam Lal Chauraha on 60 ft. Road), Meerapur, Allahabad.

.....Applicant.

(By Advocate: Sri Y Pandey)

Versus.

1. The Union of India, notice to be served upon the General Manager, Easter Central Railway, Hajipur, (Bihar).
2. The Divisional Railway Manager, East Central Railway, Mughal Sarai, District Chandauli (U.P)
3. The Senior Divisional Engineer (I) East Central Railway, Mughalsarai, District Chandauli (U.P)

.....Respondents

. O R D E R

By **HON'BLE DR. G.C. SRIVASTAVA, V.C.**

This O.A. has been filed praying for following relief(s) :-

"(i) Direct the respondents to promote and treat applicant as Assistant Engineer/Group B officer on and from 1<sup>st</sup> March 2002 under the provisions of Ex-cadre in USFD Unit or from 14.6.2005 i.e. the date of the declaration of the result of the

(Signature)

(3)

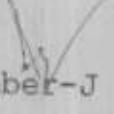
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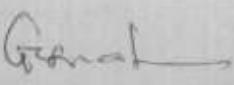
written examination held on 15.1.2005 for the selection of AEN/Group B officer in the department.

(2) Direct respondents to make payments to applicant in the pay scale of Assistant Engineer/Group B officer on and from 1<sup>st</sup> March 2002 i.e. the date when the applicant joined his duty in USFD Gaya".

2. Sri Y. Pandey, learned counsel for the applicant submitted that the applicant has given a representation to the Competent Authority on 28.11.2005 but this has not been decided by the respondents. Learned counsel for the applicant submitted that the applicant will be satisfied if the respondents are directed to decide his representation within a specified period through detailed and reasoned order. Accepting this prayer, we direct the respondents to decide the representation submitted by the applicant on 28.11.2005 (Annexure NO.2) through reasoned and speaking order after giving an opportunity to the applicant to present his case within a period of 2 months from the date of receipt of copy of this order.

3. With these directions, the O.A. is disposed of.

  
Member-J

  
Vice-Chairman,

Manish/-